



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३ अंक ६३]

गुरुवार, ऑगस्ट १०, २०१७/श्रावण १९, शके १९३९

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असाधारण क्रमांक १२२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Bill, 2017 (L. A. Bill No. LV of 2017), introduced in the Maharashtra Legislative Assembly on the 9th August 2017, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

N. J. JAMADAR,

Principal Secretary and R.L.A. to Government,
Law and Judiciary Department.

L. A. BILL No. LV OF 2017.

A BILL

further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

Mah. V WHEREAS it is expedient further to amend the Maharashtra Zilla
of 1962. Parishads and Panchayat Samitis Act, 1961, for the proposes hereinafter
appearing; it is hereby enacted in the Sixty-eighth Year of the Republic
of India as follows :—

1. This Act may be called the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2017. Short title.

Mah. V 2. In section 111 of the Maharashtra Zilla Parishads and Panchayat
of 1962. Samitis Act, 1961, in sub-section (3),— Amendment
of section 111
of Mah. V of
1962.

(a) for the word “one-fifth” the word “two-fifth” shall be substituted ;

(b) for the existing proviso, the following provisos shall be substituted, namely :—

“ Provided that, special meeting shall not be called within sixty days from the date of immediately preceding meeting of Zilla Parishad :

Provided further that, if the President receives the request for calling a special meeting within sixty days from the date of preceding meeting of Zilla Parishad, then the President may, either call a special meeting within sixty days or reject the request by recording the reasons thereof :

Provided also that, where a special meeting is called the notice of meeting shall state a date at which the meeting is to be held, being a date not later than thirty days from the date of the issue of the notice.”.

STATEMENT OF OBJECTS AND REASONS.

Section 111 of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 (Mah. V of 1962) provides for the meeting of Zilla Parishads. Sub-section (3) of said section 111 confer powers on the President to fix the date of meeting of the Zilla Parishad. It also provides that upon the written request of one-fifth of the total number of Councillors, who are for time being entitled to sit and vote at any meeting of the Zilla Parishad, within seven days from the receipt of such request, the President shall issue notice of calling the special meeting. The said quantum of one-fifth Councillors to call a special meeting appears to be meager, and there is also a persistent demand from the people's representatives to increase such quantum from one-fifth to two-fifth.

2. At present, there is no restriction, on the number of the special meeting and, therefore, request for calling special meeting are made frequently, which is mandatory for the President to call special meeting of Zilla Parishad. Large number of frequency of special meeting affects day-to-day working of the Zilla Parishads. It is, therefore, necessary that there should be some sort of restriction on calling such special meeting of the Zilla Parishads. It is, therefore, considers it expedient to make the provisions to raise the quantum of Councillors required to call a special meeting from one-fifth to two-fifth and to make suitable provision that, no special meeting shall be called within sixty days from the date of immediately preceding the meeting of Zilla Parishad and if President receives the request for calling a special meeting within sixty days, he may either call a meeting or reject the request, by recording the reasons thereof, by amending the relevant provision of the said Act, suitably.

3. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 7th August, 2017.

PANKAJA MUNDE,
Minister for Rural Development.